

**GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM & NATURAL GAS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 937
TO BE ANSWERED ON 25th JULY, 2022**

BOP system in energy sector

937. Shri K.R.N. Rajeshkumar:

Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

- (a) whether Government has established laws, rules and procedure for Blowout Prevention (BOP) system in energy sector in the country and if so, the details thereof;
- (b) the details of implementation, compliance, penalties, and punishments related to BOP system; and
- (c) the details of number and frequency of security checks for prevention of blowout incidents and steps taken by Government to ensure enforceability?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS
(SHRI RAMESWAR TELI)**

(a): Blow out Prevention (BOP) system is covered under rule 146 and 158 of Petroleum and Natural Gas (Safety in Offshore Operations) Rules 2008 under the Oilfields (Regulation and Development) Act 1948. For onshore operations, BOP system is covered under regulations 52 to 58 of Oil Mines Regulations (OMR) 2017 developed under Mines Act 1952. The safe operations of BOP system shall be in accordance to Oil Industry Safety Directorate (OISD) Recommended Practices 174 (OISD-RP-174).

(b): Oil Industry Safety Directorate is competent authority for implementation of the Petroleum and Natural Gas (Safety in Offshore Operations) Rules 2008 for offshore locations. Directorate General of Mines Safety (DGMS) is a regulator for onshore operations and it carries out inspection for implementation of Oil Mines Regulations (OMR) 2017. Implementation and compliance to the rules are monitored through internal audits by concerned organization, External Safety Audit by OISD and inspection by DGMS. Rule 173 of Petroleum and Natural Gas (Safety in Offshore Operations) Rules 2008 provides for punishment in accordance with the relevant provision of the Act in case of contravention of Rules.

(c): Regulation # 56 of Oil Mines Regulations (OMR) 2017 and Rule 158 of P&NG Rules 2008 provides for the function and pressure testing of BOP. As per OISD-RP-174, major inspection of BOP including control system is carried out after every 5 years. For emergency preparedness, weekly mock BOP drill is carried out. During the audits OISD verifies the various requirements related to BOP and its control system.
